कोई बिला लिहाज मजहबो मिल्लत के, बिना रंगभेद के सब बराबर हैं। सबको बराबर अधिकार है। चाहे सिक्ख, हिन्दू, मुसलमान हो या कुछ और हो, सभी को बराबर अधिकार है। रत्तीभर भी फर्क नहीं है। जो फर्क करने वाला है, उसके खिलाफ एक्शन होना चाहिए, यह सीधी सी बात है। जो कुछ है नहीं, न परमात्मा का आदमी है, गुरु गोबिंद सिंह जी ने कहा था—मानस जात एकबे जानिब, जो एक जात मानव को नहीं समझता वह कोई संत नहीं है, कोई पीर नहीं है, कोई स्वामी नहीं है। मैं एक बात समझता हूं कि इन्सान-इन्सान है, हर जाति की रक्षा होनी चाहिए, यह सीधी सी बात है।

श्री राजनाथ सोनकर शास्त्री : यह बात तो आपने कई बार कही है।

अध्यक्ष महोदय : आप फिर बीच में गड़बड़ कर रहे हैं। मैं समझता हूं कि हाउस की राय इसी बात पर है, बीच में रेक्रिमिनेशन कुछ नहीं है।

(व्यवधान)

अध्यक्ष महोदय : बैठ जाइए। फिर देख लेंगे।

श्री मनी राम बागड़ी: इससे क्या फायदा है।

अध्यक्ष महोदय : फायदा होता है, आप बैठ जाइए। हर बात में जिद नहीं करनी चाहिए। हां, श्री योगेन्द्र मकवाना।

श्री राम लाल राही : अध्यक्ष महोदय, मकवाना जी के प्रस्ताव के बारे में एक बात कहना चाहता हूं।

अध्यक्ष महोदय : हो नहीं सकता, आप लिख दें।

13.03 hrs.

ELECTION TO COMMITTEE
Animal Welfare Board

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to move :

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do to elect, in such manner as the proceed Speaker may direct, one member from amongst themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri Satish Prasad Singh resigned."

MR. SPEAKER : The question is : "That in pursurance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceedto elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Animal Welfare Board, subject to the other provisions of the said Act, vice Shri Satish Prasad Singh regigned."

The motion was adopted.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : If the House permits we can forego lunch recess today.

MR. SPEAKER : Is it the pleasure of the House to forego lunch recess today ?

SOME HON. MEMBERS : Yes.

13.05 hrs.

BUSINESS ADVISORY COMMITTEE
Fifty Third Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to move :

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 2nd December, 1983."

MR. SPEAKER : Motion moved :

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 2nd December, 1983."

SHRI SOMNATH CHATTERJEE : (Jadavpur) : I have given an amendment.

MR. SPEAKER: That is not according to the rules.

SHRI SOMNATH CHATTERJEE : Then you assure me that you will allow it.

प्रो० अजित कुमार मेहता (समस्तीपुर) : मैं प्रस्ताव करता हूं : कि प्रस्ताव के अन्त में यह जोड़ा जाये—

"इस रूपभेद के अध्याधीन सिफारिश किये गये समय को—

(एक) लोक वित्तीय संस्था (विश्वस्तता और गोपनीयता विषयक बाध्यता) विधेयक 1983 के लिए 2 घण्टे से बढ़ा कर 5 घण्टे कर दिया जाए;

(दो) छठी पंचवर्षीय योजना, 1980-85—मध्यावधि मूल्यांकन पर विचार के लिए 5 घण्टे से बढ़ा कर 8 घण्टे कर दिया जाये; और

(तीन) अन्तर्राष्ट्रीय स्थिति पर चर्चा के लिए 5 घण्टे से बढ़ा कर आठ घण्टे कर दिया जाये।"

13.07 hrs.

[MR. SOMANTH CHATTERJEE *in the Chair*.]

पब्लिक फाइनेंशियल इंस्टीट्यूशन्स का समय बढ़ाने के लिए मैं आपसे निवेदन करना चाहता हूं। आज के युग में उद्योग प्रतिष्ठानों पर निजी घरानों का दस प्रतिशत पूंजी निवेश होने पर भी कब्जा रहता है जबकि पब्लिक फाइनेंशियल इंस्टीट्यूशन्स का लगभग पचास प्रतिशत तक पूंजी निवेश होता है, इसलिए मैं चाहूंगा कि इस बिल पर विशेष रूप से चर्चा हो और इसका समय दो घण्टे से बढ़ाकर पाँच घण्टे रखा जाए।

मेरा दूसरा संशोधन पंचवर्षीय योजना के बारे में हैं। हमारी योजना के मूल्यांकन का मापदण्ड खर्च मूलक रखा गया है जबकि परिणाम मूलक होना चाहिए। इससे पता चल सकेगा कि हमारे उद्देश्य की पूर्ति हुई है या नहीं। इस पर विचार करने के लिए पाँच घण्टे का समय बहुत कम है इसलिए आठ घण्टे का समय किया जाए।

मेरा तीसरा संशोधन इंटरनेशनल सिचुएशन पर है। हम अपनी वैदेशिक नीति में बहुत असफल रहे हैं। पड़ोसियों से हमारे संबंध अच्छे नहीं रहे हैं। हम जानते हैं कि पड़ौसी देश पाकिस्तान को कुछ हथियार मिले हैं, उसकी वजह से हमारे देश में तहलका मचा हुआ है। इसका मतलब है, हमारे सम्बन्ध पड़ौसियों से ठीक नहीं हैं इसलिए इस पर विशेष रूप से चर्चा करने की आवश्यकता है। इसका समय भी आठ घण्टे किया जाये। अभी हमने देखा कि "चोगम" हुआ। इसमें हम अपनी नीतियो पर कोई कलीअर-कट सपोर्ट लेने में असफल रहे। मैं समझता हूं कि इस विषय पर विस्तार से बहस मुबाहिसे की आवश्यकता है।

हम नान एलाइनमेंट की नीति अपना रहे हैं। लेकिन वास्तव में हमारी नीति कभी उस बड़े राष्ट्र के पक्ष में झुक जाती है और कभी उस बड़े राष्ट्र के पक्ष में। सही नान-एलाइनमेंट की नीति हम को अपनानी चाहिए और इस पहलू पर भी विचार करने के लिए पांच घण्टे का समय कम प्रतीत होता है। इसलिए मेरा सुझाव यह है कि इसको बढ़ा कर आठ घण्टे कर दिया जाना चाहिए।

SHRI INDRAJIT GUPTA (Basirhat) : I have also an amendment. Now you are in the Chair, will you look into that, I have given the notice for amendments on this.

MR. CHAIRMAN : But that has been disallowed.

SHRI BUTA SINGH : Sir, I have seen the amendments moved by the hon. Member Shri Ajit Kumar Mehta. As you will notice from the Business Advisory Committee's Report just now adopted by the House, we have realised that the issues mentioned theein are quite important and that is why the time has been allotted. The time originally allotted was somewhat leaser but the Business Advisory Committee increased the time.

As the issues are taken up before the House, the time is not rigidly followed. Sometimes if the House takes more than five hours, we do not mind. Therefore, let the issues come and then the House can sit longer. I do not mind sitting beyond usual

hours and prolonging the session because the issues are very important. We will try to accommodate as best as possible.

DR. SUBRAMANIAM SWAMY (Bombay North East) But you agree with this point that your foreign policy has failed.

SHRI BUTA SINGH : I will reply when the issue is taken up.

MR. CHAIRMAN : Now, Prof. Mehta do you wish to press your amendment or withdraw it ?

प्रो० अजित कुमार मेहता : यह कहा गया हैं कि सभी दलों की सहमति से समय निर्धारित हुआ है और एमेंडमैंट नहीं दिया जाना चाहिए। इसको देखते हुए में अपनी एमेंडमेंट्स को वापिस लेता हूं।

MR. CHAIRMAN : Is it the pleasure of the House that the amendment moved by Shri Ajit Kumar Mehta be withdrawn ?

The amendment was, by leave, withdrawn.

MR. CHAIRMAN : The question is "That this House do agree with the Fifty third Report of the Business Advisory Committee presented to the House on the 2nd December, 1983."

The motion was adopted.

13.09 hrs.

PUBLIC FINANCIAL INSTITUTIONS (OBLIGATION AS TO FIDELITY AND SECRECY) BILL

MR. CHAIRMAN : Now legislative business. Bill to be introduced. Shri Pranab Mukherjee.

THE DEPUTY MINISTER IN THE MINISTRY OE FINANCE (SHRI JANARDHANA POOJARY) : Sir, with your permission, I beg to move for leave to introduce a Bill to provide for the obligation of public financial institutions as to fidelity and secrecy

MR. CHAIRMAN : The Question is :

"That leave be granted to introduce a Bill to provide for the obligation of public financial institutions as to fidelity and secrecy."

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

MR. CHAIRMAN : Now matters under Rule 377.

13.10 hrs.

MATTERS UNDER RULE 377

(i) Need to give alternative House sites to Scheduled caste families living in Chakdeo village in Distt. Satara, Maharashtra

DR. SUBRAMANIAM SWAMY (Bombay North East) : Under the 20-Point Programme, Scheduled Caste persons who do not have house sites in the rural areas are to be provided one by the authorities. I am constrained to bring to notice that this policy unfortunately is not being consistently followed. To site an instance in district Satara taluka Jawli in Maharashtra, there is a village called Chakdeo consisting of 30 families. These are all Scheduled Caste families.

These families have been agitating since 1962 to be given alternative house sites which will make it easier to conduct agriculture and to live a life of less hardship.

At present, they live 6,500 feet up on a mountain plateau which is mostly rock and hard pebbles. There is no road leading up to the mountain top, and the climb up is hazardous. It takes four hours walking from the nearest road. The path is narrow, at some places only six inches wide, and the drop at these points is easily 2,000 feet. In the rainy seasons it is nearly impossible to averse this path.

The villagers have no radio as they are too poor to buy one, no medical facilities and no school.

In 1973, the Satara Zila Parishad Rehabilitation Consultative Committee under Chairmanship of the Collector passed a resolution to give alternative house sites on flat ground (below the mountain) to these villagers. But this has not been implemented.